



കേരള ഗസറ്റ് KERALA GAZETTE

ആധികാരികമായി പ്രസിദ്ധപ്പെടുത്തുന്നത്
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	Thiruvananthapuram, Tuesday	1192 കർക്കടകം 16 16th Karkadakam 1192		
		1939 ശ്രാവണം 10 10th Sravana 1939		

PART III

Judicial Department

THE HIGH COURT OF KERALA

NOTIFICATION

No. B1(A)-62/2017(1) 5th July 2017.

In exercise of the powers conferred by Section 9 (3) of the Code of Criminal Procedure 1973, the High Court of Kerala hereby appoint the persons mentioned in Column (2) of the Schedule hereto attached to be Additional Sessions Judges to exercise jurisdiction in the Court of Sessions mentioned against their name in Column (3) thereof from the date of taking charge.

SCHEDULE

Sl. No.	Name of Officer	Court of Sessions
(1)	(2)	(3)
1	Sri C. Soundaresh, Additional District Judge-I/ Addl. MACT, Palakkad	Palakkad

(1)	(2)	(3)
2	Sri N. V. Raju, Additional District Judge-II/ Addl. MACT, N. Paravur	N. Paravur

By order,

K. BABU,

Kochi-682 031. Registrar (Subordinate Judiciary).

NOTIFICATION

No. B1(A)-62/2017(2) 5th July 2017.

(i)

In exercise of the powers conferred by Section 11 (3) of the Code of Criminal Procedure 1973, the High Court of Kerala hereby appoints the person mentioned in Column (1) of the Schedule hereto attached to be the Judicial Magistrate of the first class to preside over the Court specified against his name in column (2) thereof from the date on which he takes charge.

SCHEDULE

<i>Name</i>	<i>Court</i>
Sri K. Vidyadhran, Judicial Magistrate of First Class-I, Hosdurg	Hosdurg

(ii)

In exercise of the powers conferred by Sub-section (1) of Section 260 of the Code of Criminal Procedure 1973, the High Court of Kerala hereby specifically empowers the Judicial Magistrate of the First Class mentioned in Column (1) of the Schedule hereto attached to try in a summary way all the offences mentioned in the said sub-section.

SCHEDULE

<i>Name of the Judicial Magistrate of the First Class</i>	<i>Court</i>
Sri K. Vidyadhran	Hosdurg

By order,

K. BABU,

Kochi-682 031. *Registrar (Subordinate Judiciary).*

NOTIFICATION

No. B1(A)-62/2017(3)

5th July 2017.

In exercise of the powers conferred by Section 9 (2) of the Code of Criminal Procedure 1973, the High Court of Kerala hereby appoints the person mentioned in

Column (2) of the Schedule below to be the Sessions Judge to preside over the Court of Sessions noted against his name in column (3) thereof.

SCHEDULE

<i>Sl. No.</i>	<i>Name of Officer</i>	<i>Court of Session</i>
1	Shri R. Reghu, District Judge, Thalassery	Thalassery

By order,

K. BABU,

Kochi-682 031. *Registrar (Subordinate Judiciary).*

NOTIFICATION

No. B1(A)-60793/2017.

10th July 2017.

In exercise of the powers conferred by Section 9 (3) of the Code of Criminal Procedure 1973, the High Court of Kerala hereby appoint the person mentioned in Column (2) of the Schedule hereto attached to be the Assistant Sessions Judge to exercise jurisdiction in the Court of Sessions mentioned against his name in Column (3) thereof from the date of taking charge.

SCHEDULE

<i>Sl. No.</i>	<i>Name</i>	<i>Court of Session</i>	<i>Place of Sitting</i>
(1)	(2)	(3)	(4)
1	Shri Jose N. Cyril Sub Judge, Devikulam	Thodupuzha	Devikulam

By order,

K. BABU,

Kochi-682 031. *Registrar (Subordinate Judiciary).*